



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 843/2021**

**This the 13<sup>th</sup> day of May, 2021**

(Through Video Conferencing)

**Hon'ble Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Tarun Shridhar, Member (A)**

Sweta Kumari aged about 29 years,  
D/o Surendra Prasad Mathuri,  
R/o DDA Flat No. 354,  
Bharat Apartment, Pocket 3C, Sector 16B, Dwarka, New  
Delhi – 110078.

... Applicant

(By Advocate : Mr. U. S. Maurya)

**Versus**

1. Union of India,  
Through Secretary,  
Ministry of Human Resources Development,  
Shastri Bhawan, C-Wing, Dr. Rajendra Prasad Road, New  
Delhi, PIN- 110001.
2. The Chairman, Central Board of Secondary Education,  
Shiksha Kendra 2, Community Centre, Preet Vihar, New  
Delhi, Delhi-110092.
3. ION Digital Zone, iDZ 1 Mathura Road, A-27 Mohan Co-Op  
Industrial Estate, Near Sarita Vihar Metro Station, Near  
Metro Pillar No. 292-293, New Delhi – Delhi, PIN – 110044.  
... Respondents

(By Advocate : Mr. Gyanendra Singh)



## **O R D E R (ORAL)**

### **Justice L. Narasimha Reddy, Chairman :**

The applicant took part in the selection to the post of Junior Assistant, advertised in the year 2018 by the Central Board of Secondary Education (CBSE). She contends that on the basis of her performance in the written test, she was called for typing test and on account of defect in the keyboard, she could not perform well.

2. She made a representation with a request to conduct another typing test for her. Making reference to the correspondence that ensued in that behalf, the applicant filed this OA with a prayer to direct the respondents to pass appropriate order on the representation of the applicant dated 21.02.2021, 25.02.2021 and 03.03.2021.

3. We heard Mr. U. S. Maurya, learned counsel for the applicant and Mr. Gyanendra Singh, learned counsel for the respondents.

4. The limited grievance of the applicant is about the disposal of her representations. The selection to the post is in progress. The representations need to be attended to, at the earliest.



5. We, therefore, direct the respondents to pass appropriate orders on the representations submitted by the applicant dated 21.02.2021, 25.02.2021 and 03.03.2021 within a period of four weeks from the date of receipt of copy of this order. There shall be no order as to costs.

**(Tarun Shridhar)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/Lalit/ankit/sd/dsn